

की व्यवस्था विहाय बाक्येकी : आप उनक
 डावरेशन दीजिये वह आपके पास आवे ।

MR. SPEAKER: The direction is that they will satisfy me before I give the ruling.

I do not want to deviate from the agenda.

No intimation has come to me .

SHRI JYOTIRMOY BOSU (Diamond Harbour): You said that no intimation was necessary.

MR. SPEAKER: When did I say? There should be some limit.

SHRI JYOTIRMOY BOSU. What is the limit? Limit for the Opposition?

MR. SPEAKER: I have no information about what you are going to raise. Yet we come to that stage when you can raise it.

Now, Papers to be Laid.

Shri C. Subramaniam.

12.47 hrs.

PAPERS LAID ON THE STABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (1ST AND 3RD AMENDMENT) RULES, 1974

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:—

(1) The Registration and Licensing of Industrial Undertakings (First Amendment) Rules, 1974, published in Notification No. G. S. R. 270 (E) in Gazette of India dated the 14th June, 1974

(2) The Registration and Licensing of Industrial Undertakings

(Third Amendment) Rules, 1974, published in Notification No. G.S.R. 284(E) in Gazette of India dated the 26th June, 1974 [Placed in Library. See No. LT-8015/74]

FINANCE ACCOUNTS OF UNION GOVERNMENT FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR K. R. GANESH): I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1972-73 [Placed in Library See No. LT-8015/74].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951, SIKH GURUPWARA MANAGEMENT COMMITTEE (REGISTRATION OF ELCTIONS AMENDMENT) RULES, 1974, AND DEFENCE OF INDIA (AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MARDHA). I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations 1974, (Hindi and English versions) published in Notification No. G. S. R. 185 (E) in Gazette of India dated the 25th April, 1974.

(ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 186 (E) in Gazette of India dated the 25th April, 1974.

(iii) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations 1974. (Hindi version) published in Notification No. G.S.R. 451 in Gazette of India dated the 11th May, 1974.